

CS No. 609642/31  
Kamalpreet Kaur Lamba Vs. Harminder Pal Singh

31.07.2020


Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.Anuj Arora, Ld.counsel for plaintiff has sent his consent on court email ID for conducting of proceedings through Video Conferencing. However, Sh.Charanjeet Singh, Ld.counsel for defendant no.2 has sent his response on court email ID for conducting of proceedings in court due to lengthy arguments.

Despite service, remaining parties have not sent their consent.

In the facts, **put up on 05.11.2020 for purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ 103/2016  
611452/16  
INDERPAL SINGH KHOKHAR Vs. INDERJEET  
SINGH  
KHOKHAR

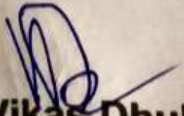
31.07.2020

Pr. None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.Siddharth Yadav, Ld.counsel for plaintiff has sent his consent on court email ID for conducting of proceedings through video conferencing in the month of August, 2020. However, Sh.Navdeep Singh, Id.counsel for defendant has sent his response for conducting of proceedings in court due to lengthy arguments.

In the facts, put up on **05.11.2020** for purpose already fixed.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

60831/31  
NEELIMA GOEL Vs. MS RSG SHARES AND STOCKS  
BROKERS  
LTD.

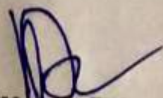
31.07.2020

Pr: None

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.N.K.Jha, Ld.counsel for petitioner has sent his response on court email ID for physical hearing in court due to lengthy arguments. However, no response has been received from the opposite party.

In the facts, put up on **18.11.2020** for purpose already fixed.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi



CS NO. 611428/2031  
A.K.Dua Vs. Shyam Pal


31.07.2020

Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.Deepak Bashta, Ld.counsel for defendant and Sh.M.S.Vinayak, Ld.counsel for applicant have sent their consent on court email ID for conduction of proceedings through Video Conferencing. However, plaintiff has sent his response on court email ID for regular hearing in court.

In the facts, put up on **10.11.2020** for **purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

I.A. \_\_\_/2020  
in CS No. 10311/16  
Vichittar Singh Vs. Satbir Singh

31.07.2020

Application for early hearing received directly on court email ID from Ld.counsel for defendant/applicant and the same has been put before the undersigned by reader through email. It be checked and registered as IA number.

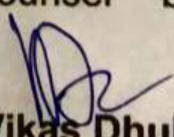
Pr: None.

(Mobile number provided in email for contacting ld.counsel Sh.Hemant Kumar for applicant/defendant : 9953740810)

(Email ID: contact@chambershk.in)

**Put up on 04.08.2020 for consideration.**

Applicant/defendant and/or his counsel be informed accordingly.

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

ARBTN 46/17


VICHITRA CONSTRUCTION PVT LTD Vs.  
MAHANAGAR TELEPHONE NIGAM LTD

31.07.2020

Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi. However, no response has been received by either of parties regarding conducting of proceedings through Video Conferencing.

In the facts, put up on **05.11.2020** for purpose already fixed.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi



7914/31  
M/S ICI INDIA LIMITED Vs. M/S NATIONAL MARBLE  
SANITARY  
STORE AND ORS.


31.07.2020

Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.Jagdish Sethi, Ld.counsel for defendant no.3 has sent his consent on court email ID for conducting of proceedings through Video Conferencing. However, no response has been received from plaintiff and defendant no.1 and 2.

In the facts, put up on **18.11.2020** for **purpose already fixed.**

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi

Civ DJ 98/2031

609099/31

INDERJEET SINGH KHOKHOR Vs. JASPAL SINGH  
KHOKHOR AND ANR.


31.07.2020

Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Sh.Siddharth Yadav, Ld.counsel for defendants no.1 and 2 has sent his consent on court email ID for conducting of proceedings through video conferencing in the month of August, 2020. However, Sh.Navdeep Singh, Id.counsel for plaintiff has sent his response for conducting of proceedings in court due to lengthy arguments.

In the facts, put up on **05.11.2020** for purpose already fixed.

  
(Vikas Dhull)  
ADJ-01, West  
THC, Delhi



**Civ DJ 52/2031  
7845/31**

**WG CDR I S LAMLA (RETD.) THROUGH LRS.Vs.  
SH. RANJIT SINGH AND ORS.**

31.07.2020


Pr: None.

As per report of ahlmad, process received back through Nazarat Branch, West, THC, Delhi.

Ld.counsel for L.Rs. of plaintiff Ms.Manju Mehta has sent her response on court email ID for physical hearing in court. However, Ld.counsel Sh.Sanjay Relan for defendant no.2 has sent consent on court email ID for conducting proceedings through Video Conferencing.

Further, no response has been received from remaining parties despite service.

In the facts, put up on **03.11.2020** for purpose already fixed.

  
**(Vikas Dhull)**  
**ADJ-01, West**  
**THC, Delhi**

I.A.No.\_\_\_\_/2020  
in CS No.909/2019  
Smt.Harpreet Kaur Vs. Smt.Harmeet Kaur & Ors.

**31.07.2020**

Application under Section 151 CPC with affidavit alongwith application under Section 89(1)(d) read with Section 151 CPC and application under Order 23 Rule 3 read with Section 151 CPC received yesterday on court email ID and the same has been put before the undersigned by reader through email. Be checked and registered as IA number.

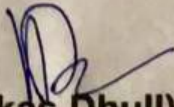
Pr: None.

(Mobile No. of Sh.Kamal Sharma, Id.counsel for plaintiff: 9818269863)

(Email ID: kamalkmc82@gmail.com)

**Put up on 04.08.2020 for consideration.**

Parties to inform accordingly.

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

Civ DJ 875/17  
SAKSHI KATHURIA Vs. GURDEEP KAUR

**Through Cisco Webex Video Conferencing**

**31.07.2020 (11.45 a.m. to 11.54 a.m.)**

**Pr: Sh.Vikram Dua, Ld.counsel for  
applicant/plaintiff with husband of  
applicant/plaintiff.**

(Mobile No.of Ld.counsel 9810080638,  
9212080638)

(Email ID. mailvikramdua@gmail.com)

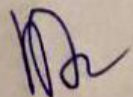
**Defendant in person with her husband Balwant  
Singh.**

(Mobile no. of Sh.Balwant Singh: 9354220616)

(Email ID: bsmedirata@gmail.com)

Today, the matter is listed for arguments.  
However, defendant has prayed for an adjournment on  
the ground that she is not having any counsel.

On inquiry from her regarding her counsel, who  
had appeared on the last date of hearing, she has  
submitted that yesterday night, she was informed by






the counsel that he will not be able to conduct further proceedings in the case and he has offered to return the file. Therefore, she has made a prayer for adjournment to engage a new counsel.

In the interest of justice, adjournment sought is granted and let defendant engage a counsel well in time prior to next date of hearing.

**Put up on 10.08.2020 for arguments under Order 12 Rule 6 CPC.**

A copy of order be sent to Ld.counsel for applicant/plaintiff and defendant through whatsapp/email.

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**